

**Andhra Pradesh (Andhra Area) Agriculturists Relief
(Amendment) Act, 1943**

15 of 1943

[17 August 1943]

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An Act further to amend 1(the Andhra Pradesh (Andhra Area) Agriculturists 'Relief Act, 1938.) Whereas it is expedient further to amend 2[the Andhra Pradesh (Andhra Area)Agriculturist 'Relief Act, 1938], for the purposes hereinafter appearing; 3(It is hereby enacted as follows:]- 1. For the Statement of Objects and Reasons, See Fort St. George Gazette, dt. 28-7-1942, Pt. IV-A, P. 68-09. 2. Substituted for the original short title by A.P. Act IX of 1961. 3. Substituted for the paragraph containing the enacting formula and the paragraph preceding that paragraph by Sec. 5 of Act VII of 1948.

1. Short Title :-

This act may be called 1[the Andhra Pradesh (Andhra Area) Agriculturists Relief (Amendment) Act, 1943.)

1. Substituted for the original short title by A.P. Act IX of 1961.

2. Section 2 :-

Repealed by Madras Act 11 of 1952.

3. Section 3 :-

Repealed by Madras Act 11 of 1952.

4. Saving Of Certain Orders :-

An order passed by a Court before the commencement of this Act dismissing an application for a declaration of the amount of the debt due to a creditor or for a declaration that the debt has been discharged on the ground that a suit for the recovery of the debt was instituted subsequently by the creditor, shall not be called in question or reopened in any Court.

5. Section 5 :-

Repealed by Madras Act 11 of 1952.